

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.302
IA-3588/2021 in
IB-979(ND)/2019

IN THE MATTER OF:

Punjab National Bank

Vs.

M/s. Gupta Marriage Halls Pvt. Ltd.

.... **APPLICANT/PETITIONER**

.... **RESPONDENT**

SECTION

U/s 7 IBC code 2016

Order delivered on 02.03.2022

CORAM:

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Liquidator

: Mr. AbhishekAnand, Mr. Viren Sharma, Advocates

For the Respondent

: Mr. Rakesh Kumar along with Mr. Aditya Nayyar and
Ms. Preeti Kashyap Advocate(s) for R3, Adv. Vikas
Mehta, Adv. Ashish Choudhury, Adv. S C Das for
Respondent no. 1 and 2

ORDER

IA-3588/2021:-

Counsel for the Liquidator is present. Counsel for the Respondents is also present. Through the previous order of this Tribunal dated 18.08.2021, Respondents were directed to file their response to the aforesaid IA within four weeks. However, no compliance of the said order has been made till date. Counsel for the Respondents seeks two weeks time to make compliance of the aforesaid order. The request as made by the Counsel is granted. He is directed to do the needful within two weeks. It is made clear to the Counsel that in case no reply is filed within the given time, right to file reply in the matter shall stand forfeited.



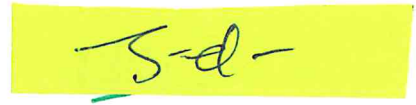
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In the meantime, Respondents are directed to provide all the information/documents as already sought by the Liquidator in his request as mentioned in para 24 of the present application as well as emails dated 12.01.2021, 31.05.2021, 01.06.2021, 26.06.2021, 10.07.2021. Post this matter after three weeks.

List the matter on **12.04.2022**.



**(BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL))**



**(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)**

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IA-3588/2021CA-871/2019
In
IB-979(ND)/2019